

with the shares issued by companies under the Companies Act, 1956.

(d) A Unit holder under the Unit Scheme 1964 does not enjoy legal or contractual rights to transfer his rights entitlement to a third person. Therefore, unit holders cannot be said to have suffered losses.

[English]

Merger of Cooprvative Banks

3591. SHRI KASHIRAM RANA: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have formulated a new policy for the national cooperative banking sector;

(b) if so, the salient feature thereof:

(c) whether the Government propose to merge cooperative banks with the nationalised banks;

(d) if so, whether the state Governments have been consulted in this regard; and

(e) if not, the reasons, therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) No. Sir.

(b) Does not arise.

(c) Government have no such pro-

posal to merge co-operative banks with the nationalised banks.

(d) and (e). Do not arise, in view of (c) above.

[Translation]

Tourism Promotion in Bihar

3592. SHRI PENDRA NATH VERMA:
SHRI RAMASHIRAY PRASAD
SINGH:
SHRI BHOGENDRA JHA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Union Government have received some proposals from the Government of Bihar during 1992-93 and 1993-94 so far for financial assistance for tourism promotion in the State;

(b) if so, the details thereof including the names of the places and the amount of financial assistance sought for each place; and

(c) the present status of each of these proposals?

THE MINISTER OF CIVIL AVIATION AND TOURISM (GHULAM NABI AZAD): (a) Yes Sir

(b) and (c): A statement giving details of projects Sanctioned during 1992-93 is given below. No complete proposal has been received from the State Government for extending financial assistance during 1993-94.